

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/00092/2020

Dated Friday the 7th day of February, 2020

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M.Gowri,
No.20-A, Rajiv Gandhi Nagar (Extension),
Sabari Street, Ambattur Pudur,
Chennai 600 053. ...Applicant

By Advocate M/s S.Saravanakumar

Vs

1. The General Manager
Integral Coach Factory,
Ayanavaram, Chennai 600 038.

2.R.Marimuthu,
S/o.Ramamurthy
Employment No.868811,
ID No.19445, Helper,
Integral Coach Factory,
Ayanavaram, Chennai 600 038. ...Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard the counsel for the applicant. It seems that the status of the applicant as wife of the employee has to be declared by the competent authority. Learned counsel submits that the applicant wants to withdraw the OA with permission to approach the Tribunal after getting her status declared by competent forum. He has also made an endorsement in the case file to that effect. Accordingly, permission is granted to withdraw the OA with liberty to file a fresh OA.

2. The OA is dismissed as withdrawn.

**(T.JACOB)
MEMBER (A)**

06.02.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**